

FIR No. 195/2018
PS Mianwali Nagar
U/s 307/34 IPC & 25/27/54/59 Arms Act
State Vs. Arjun

17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Mohd. Anas Sheikh, Ld. Counsel for the accused Arjun
alongwith surety Shyam through VC.

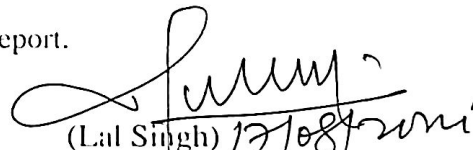
Ahlmad has reported that a copy of order dt. 06.08.2020 passed by the Hon'ble High Court of Delhi in BAIL APPLN. 1855/2020 titled as Arjun Vs. State of GNCT of Delhi, has been received by him today. Ahlmad has sent the copy of above order in PDF form to the undersigned and the undersigned has taken out the print out of the same.

I have perused the copy of abovesaid order. Vide order dt. 06.08.2020, the Hon'ble High Court of Delhi has granted regular bail to the applicant/accused Arjun on his furnishing personal bond of Rs.25,000/- and a surety of the like amount to the satisfaction of the trial Court.

Ld. counsel for the accused submits that he has joined the VC from the Court and he has already handed over the copy of Bail bond and copies of RC and Adhar Card of the surety to the Ahlmad of the Court.

Let the documents of the surety be verified from the SHO concerned and report be filed on 21.08.2020.

Put up on 21.08.2020 for report.


(Lal Singh) 17/08/2020
ASJ-05(W)/THC/Delhi
17.08.2020(P)

CA No. 282/2019
N.P.Sharma Vs. Taranjit Singh

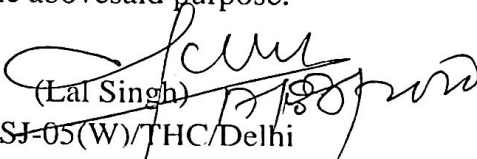
17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.Sanjay Sharma, Id. Counsel for the appellant through VC.
Sh.Sundaram, Ld. Counsel for the respondent through VC.

Ld. Counsel for the appellant submits that the appellant has expired on 11.07.2020 and he will file the death certificate of the appellant on the next date of hearing.

Put up on 14.10.2020 for the abovesaid purpose.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

CA No. 281/2019
Neelam Sharma Vs. Taranjit Singh

17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.


Present : Sh. Sanjay Sharma, Id. Counsel for the appellant through VC.
Sh. Sundaram, Ld. Counsel for the respondent through VC.

Perusal of the file shows that before lockdown, the matter was sent to mediation for settlement.

At this stage, Id. Counsel for the appellant submits that the matter could not be settled in mediation as yet due to lockdown and no further proceedings were taken place in the mediation after lockdown. He further submits that there is possibility of the settlement of the present matter.

Ld. Counsels for the parties also submit that the matter is still pending before the mediation and next date of hearing may be given in the month of October.

Put up on 14.10.2020 for report of settlement, if any, failing which for arguments.


(Taranjit Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(p)

CR No. 306/2019
Hawa Singh Saini Vs. Rajbir Singh

17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.


Present : Sh.Mahipal Singh, Id. Counsel for the appellant through VC.
Sh. Vikrant Arora, Ld. Counsel for the respondent through VC.

Matter is at the stage of arguments on the revision petition.
Arguments partly heard.

At this stage, Id. Counsel for the appellant submits that he will supply certain judgments as relied upon by the appellant, to the Id. Counsel for the respondent.

Therefore, at the request of both the Id. Counsels for the parties, matter is adjourned to 14.10.2020.

Put up on 14.10.2020 for further arguments.


(Mahipal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

Case No. 645/2018
FIR No. 1344/2015
PS Hari Nagar
State Vs. Prashant Kumar

17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.
Accused is on bail in this case, however, today he is absent.

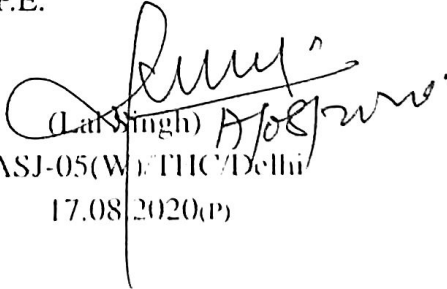
Matter is at the stage of P.E.

Due to pandemic present situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 14.10.2020.

Put up on 14.10.2020 for P.E.


(Lal Singh) ASJ-05(W) FHC/Delhi
17.08.2020(P)

Case No. 58251/2016
FIR No. 268/2009
PS Uttam Nagar
State Vs. Hasina & Anr.

17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.
Both the accused are on bail in this case, however, today they are absent.

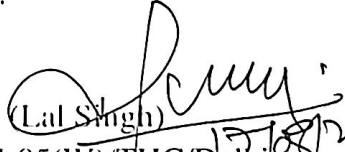
Matter is at the stage of P.E.

Due to pandemic present situation as well as in the interest of justice, no adverse order is being passed against both the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 14.10.2020.

Put up on 14.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

Case No. 57571/2016
FIR No. 316/2015
PS Ranhola
State Vs. Sushil Kumar Vats
17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.
Accused is on bail in this case, however, today he is absent.


Matter is at the stage of P.E.

Due to pandemic present situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 14.10.2020.

Put up on 14.10.2020 for P.E.


(Lal Singh) 17/08/2020
ASJ-05(W)/THC/Delhi/
17.08.2020(P)

Case No. 298/18
FIR No. 185/2019
PS Punjabi Bagh
State Vs. Uttam

17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RC/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Ms. Deepali, Ld. Counsel for the accused through VC.
Accused is on bail in this case, however, he is absent today.


Matter is at the stage of arguments on the point of Charge.

At this stage, Id. Counsel for the accused submits that accused could not join the proceedings today through VC as he is not having the facility to join the VC and she orally requested to exempt the accused from appearance through VC for today.

In view of the above submission of Id. Counsel for the accused, accused Uttam is exempted from appearance through VC only for today.

Ld. Counsel for the accused submits that in this case, FSL report has not been filed by the IO as yet and she is seeking one more opportunity for arguments on the point of Charge.

At the request of Id. Counsel for the accused, put up on 14.10.2020 for arguments on the point of Charge.


(Dal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

Case No. 316/2019
FIR No. 118/2017
PS Maya Puri
State Vs. Jasvinder Singh & others

17.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.
All the accused persons are on bail, however, they are absent today.

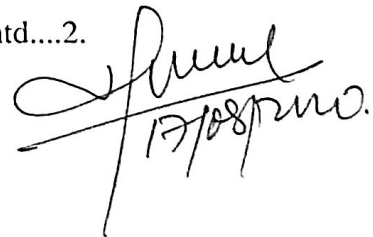
Perusal of the file shows that on 14.01.2020, Id. Counsel for the accused persons submitted that the matter has been already settled between the accused persons and complainant and quashing petition has already been filed before the Hon'ble High Court of Delhi.

Due to the pandemic present situation as well as in the interest of justice, no adverse order is being passed against persons for their non joining the proceedings through VC' only for today.

Perusal of the file also shows that on the last date of hearing, Sh. V.K.Sharma, Advocate appeared for the accused persons.

Ahlmad of the Court has reported that there is no vakalatnama on record on behalf of Sh.V.K.Sharma, Id. Counsel for the accused persons.

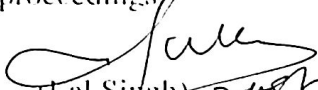
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A handwritten signature in black ink, appearing to be 'Sh. V.K. Sharma', written over a horizontal line. The signature is slanted and includes a date '17/08/2020' written vertically below the line.

: 2 :

In view of above facts and circumstances, issue notices to accused persons as well as their counsel, returnable for 14.10.2020.

Put up on 14.10.2020 for further proceedings


(Dal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

FIR No. 539/2016
PS Rajouri Garden
U/s 302/34 IPC
State Vs. Amit @ Khaddar


17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.M.P.Sinha and Sh. Girik Tolani, Ld. Counsels for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Report regarding previous involvement of the applicant/accused has been received on behalf of SI Sanjeet Singh and as per which, the applicant/accused is reported to be involved in the present case only and it is also mentioned that applicant/accused is not found involved in any other case except the present case as per the available record.

Fresh conduct report has been received on behalf of the Supdt., Central Jail no. 4, Tihar, Delhi, as per which the conduct of the applicant/accused is good since last three years. However, on the last date of hearing i.e. 11.08.2020, the conduct report was received on behalf of Supdt., Central Jail no.4, wherein it was mentioned that as per record of Jail, the applicant/accused was punished with stoppage of meeting with his family members for 15 days, for quarreling with fellow inmate in jail on 06.05.2017 and thereafter he is maintaining good behaviour.


17/08/2020. Contd.....2.


: 2 :

In the conduct report received today on behalf of Supdt. Central Jail no.4, Tihar, there is no mention of previous punishment awarded to the applicant on 06.05.2017. Therefore, there are contradictory reports of Supdt. Central Jail no.4 regarding the conduct of the applicant/accused.

Therefore, issue fresh notice to the Supdt. Central Jail no.4, Tihar to file fresh conduct report of the applicant/accused on the basis of **entire custody period** of the applicant/accused in this case and also to mention the **total custody period** of the applicant/accused in the report, returnable for 20.08.2020.

Copy of this order be also sent to the Supdt., Central Jail no.4, Tihar, Delhi, for compliance.

Put up on 20.08.2020 for consideration.


(Lal Singh)
ASI-05(W)/TIC/Delhi
17.08.2020(p)

FIR No. 278/2018
PS Nangloi
U/s 392/395/397/412/120B IPC
State Vs. Naresh @ Lambu

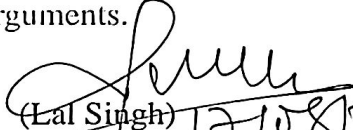
17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld. Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused Naresh @ Lambu for grant of regular bail, is listed today for further arguments.

At the request of Id. Counsel for the applicant/accused, matter is adjourned to 24.08.2020.

Put up on 24.08.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

FIR No. 278/2018
PS Nangloi
U/s 392/395/397/412/120B IPC
State Vs. Dharmender @ Rahul

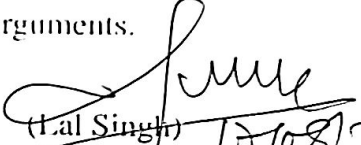
17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld. Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused Dharmender @ Rahul for grant of regular bail, is listed today for further arguments.

At the request of Id. Counsel for the applicant/accused, matter is adjourned to 24.08.2020.

Put up on 24.08.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

Bail Application No. 1691
FIR No. 99/2018
PS Ranjit Nagar
U/s 392/397/411/34 IPC
State Vs. Arjun @ Hakla

17.08.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Akhil Tarun Goyal, Id. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, has been received from the Court of Id. ASJ-01/West.

As per order dt. 14.08.2020 of Id. ASJ-01/Special Court under POCSO Act, it is mentioned that the present application be listed for today i.e. 17.08.2020 for consideration before the concerned Court.

As another similar application of the applicant/accused is already listed on 18.08.2020 for consideration, therefore, the present application be also listed on 18.08.2020.

Put up on 18.08.2020 for consideration.


(Lal Singh)
~~ASJ-05(W)/THC/Delhi~~ 17.08.2020(P)

FIR No. 676/2014
PS Ranhola
U/s 302/308/325/34 IPC
State Vs. Ram Pratap

17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sumant Manchanda, Ld. Counsel for the applicant/ accused
through VC.


This application u/s 439 Cr.P.C. has been filed on behalf of the
applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of
SI Sedhu Ram Yadav alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that the present
case falls under the HPC guidelines dt. 18.05.2020.

Issue Notice to the concerned Jail Supdt., to file report
regarding conduct of the applicant/accused as well as period of custody of
the applicant/accused and involvement of the applicant/accused in any other
case, if any, returnable for 21.08.2020.

Put up on 21.08.2020 for consideration.


(Ld. Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

Bail Application No. 1469
FIR No. 45/2019
PS Moti Nagar
U/s 392/394/365/364A/411/506/120B/34 IPC
State Vs. Amitesh Choubey


17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Praveen Kumar Singh, Id. Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of regular bail, is listed today for
consideration.

At the request of Id. Counsel for the applicant/accused,
matter is adjourned for 24.08.2020.

Put up on 24.08.2020 alongwith main case file for
consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
17.08.2020(P)

FIR No. 484/2015
PS Mundka
U/s 302/394/397/120B IPC
State Vs. Sumit @ Somi

17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Pawan Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.


Reply to the above application has been received on behalf of SI Ramesh Kumar alongwith medical verification report of mother of the applicant/accused.

Ld. Counsel for the applicant/accused submits that the present application has been filed on the medical ground of the mother of the applicant/accused. He further submits that the father and other family members of the applicant/accused are also unwell so they cannot take care of mother of the applicant/accused.

Ld. Addl. P.P. for the State submits that the family details of the applicant/accused may be verified form the IO/SHO concerned.

In view of the above facts & circumstances, issue notice to the IO/SHO concerned to verify the family details of the applicant/accused and file report regarding the same, returnable for 21.08.2020.

Put up on 21.08.2020 for consideration.


(Lal Singh) 17/08/2020
ASJ-05(W)/THC/Delhi
17.08.2020(P)

FIR No. 492/2019
PS Punjabi Bagh
U/s 308/323/506/34 IPC
State Vs. Aakash

17.08.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Aakash Tripathi, Ld. Counsel for the applicant/
accused through VC.

This application has been filed on behalf of the applicant/accused Aakash for release of Sumsung Mobile phone, model A-7 gold, bearing IMEI no. 351578102454055 on superdari.

Reply to the above application has been received on behalf of SI Harish Yadav, PS Punjabi Bagh.

Notice be issued to the IO of the case to appear on the next date of hearing i.e. 24.08.2020.

Put up on 24.08.2020 alongwith main case file for consideration.


(Lal Singh)
ASJ-05(W)/TIC/Delhi
17.08.2020(p)

FIR No. 381/2014
PS Patel Nagar
U/s 302/394/411/34 IPC
State Vs. Ravi @ Ravadhar Joshi

17.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.R.R.Jha, Ld.Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

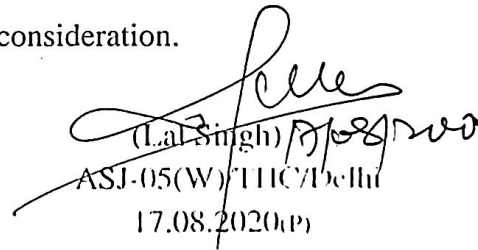
Reply to the above application has been received on behalf of SI Kamal Sharma, PS Patel Nagar.

Ld. Counsel for the applicant/accused submits that the present case falls under the HPC guidelines dt. 18.05.2020.

Issue notice to the IO/SHO concerned to file report regarding previous involvement of the applicant/accused, returnable for 21.08.2020.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 21.08.2020.

Put up on 21.08.2020 for consideration.


(Lal Singh) / 17/08/2020
ASJ-05(W)/111C/Dehli
17.08.2020(P)